

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. OF 687 OF 2023**

IN THE MATTER OF:

Air Quality Index in various Cities

INDEX

S. No.	Particular	Page No.
1.	Status Report regarding implementation challenges of Directions issued by Commission for Air Quality Management in National Capital Region & Adjoining Areas, along-with affidavit.	1-7

Filed By

Abhishek Atrey

New Delhi
Dated: 24.07.2025

(DR. ABHISHEK ATREY)
Counsel for respondent No.13 - CAQM
D-202, Additional Building Complex
Supreme Court of India,
New Delhi -110001
Mob.9810047556
Email:abhishekatrey@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. OF 687 OF 2023

IN THE MATTER OF:

Air Quality Index in various Cities

STATUS REPORT REGARDING IMPLEMENTATION
CHALLENGES OF DIRECTIONS ISSUED BY COMMISSION
FOR AIR QUALITY MANAGEMENT IN NATIONAL CAPITAL
REGION & ADJOINING AREAS

1. It is respectfully submitted that Commission for Air Quality Management in National Capital Region and Adjoining Areas (hereinafter referred to as "Commission") is filing this Status report in compliance of the Order of this Hon'ble Tribunal dated 03.07.2025, wherein taking note of additional note dated 16.12.2024 filed by the Ld. Amicus Curiae, this Hon'ble Tribunal, inter alia, noted that *"It will be open to all the concerned parties to respond to the above directions sought by the Learned Amicus Curiea within two weeks."*
2. That in the note dated 16.12.2024, Ld. Amicus has made several prayers, of which one prayer seeks that the Commission be directed

to provide an updated status report of the implementation challenges of directions issued thus far.

3. It is respectfully submitted that Commission has been constituted under the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 (hereinafter referred to as “CAQM Act, 2021”). The Commission plays a pivotal role towards issuing directives / advisories, guidelines, coordination and monitoring of efforts of all the stakeholders towards abatement of air pollution in the NCR.

4. It is humbly submitted that, since its inception, CAQM has been vigorously taking up the issue of air pollution in National Capital Region (hereinafter referred to as “NCR”) and adjoining areas and has identified various contributors to air pollution with a core focus on the following major sectors:
 - i. Agricultural Stubble Burning,
 - ii. Pollution from vehicles and transport sector,
 - iii. Dust from Construction and Demolition activities,
 - iv. Dust pollution from Road and Open Areas,
 - v. Industrial Pollution,

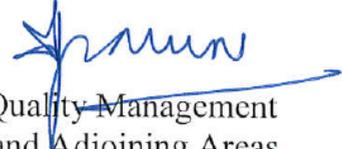
- vi. Pollution from Diesel Generator (DG) sets,
 - vii. Municipal Solid Waste /Biomass Burning including fires in Landfills/dumpsites,
 - viii. Pollution from identified thermal power plants,
 - ix. Firecrackers and miscellaneous dispersed sources.
5. It is humbly submitted that the Commission, since its inception, has been making efforts to comprehensively address the issue of air pollution in NCR and adjoining areas in a collective, collaborative and participative mode, involving all the major stakeholders.
6. That since its inception the Commission has issued 94 Statutory Directions, 17 Advisories, besides various orders, guidelines and official communications from time to time, targeting each of the identified sectors. Such Statutory Directions, *inter alia*, detail the pollution potential in respective sectors, measures and mechanism for abatement of air pollution in the sector and targeted milestones. In the process, wherever deemed necessary, the Commission has also come up with much stringent emission standards / norms for various polluting activities in NCR, as compared to the national standards.

7. These directions are vigorously followed up through periodic progress reviews from time to time, towards effective implementation.
8. It is humbly submitted as per the CAQM Act, 2021 any non-compliance or contravention of any provisions of the Act, Rules, Directions or Orders issued by the Commission is an offence punishable with imprisonment for a term which may extend up to five years or with fine which may extend up to one crore rupees or both.
9. It is most respectfully submitted that while the Commission regularly monitors the effective implementation of its Direction, advisories, targeted policy actions, rules / regulations and guidelines, with the concerned implementing authorities / agencies, it is always desirable that strict enforcement of such actions are ensured by the concerned agencies at the ground level towards achieving the intended objectives.
10. It is most humbly submitted that in view of the aforementioned facts this Hon'ble Tribunal may kindly be pleased to pass such Order(s) as

may be deemed fit and proper in the facts and circumstances of the case.

DATED: 24.07.2025
NEW DELHI

FILED BY



Commission for Air Quality Management
in NCR and Adjoining Areas

Abhishek Atrey

Through

(DR. ABHISHEK ATREY)

Counsel for respondent No.13 - CAQM
D-202, Additional Building Complex
Supreme Court of India, New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. OF 687 OF 2023

IN THE MATTER OF:

Air Quality Index in various Cities

AFFIDAVIT

I, Shri Ram Kumar Agrawal aged about 56 Years, s/o Late Shri Prabhat Kishore Agrawal, working as Director in Commission for Air Quality Management in National Capital Region and Adjoining Areas do hereby solemnly affirm and declare as under:

1. That I am Director in the Commission and am well conversant with the facts and circumstances of the present case, hence competent to swear this affidavit.
2. That I have read and understood the contents of the present Response on behalf of the CAQM and state that the averments made therein are true and correct to the best of my knowledge and belief as derived from the official record.


राम कुमार अग्रवाल / Ram Kumar Agrawal
निदेशक / Director
राष्ट्रीय राजधानी क्षेत्र और आसन्न क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in NCR & Adjoining Areas
भारत सरकार / Government of India
17वीं मंजिल, जवाहर व्यापार भवन (एस.टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग,
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
नई दिल्ली-110001 / New Delhi-110001

3. That no material fact has been concealed therefrom.



DEPONENT

राम कुमार अग्रवाल / Ram Kumar Agrawal
निदेशक / Director
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in NCR & Adjoining Areas
भारत सरकार / Government of India
17वीं मंजिल, जवाहर व्यापार भवन (एस.टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग,
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
नई दिल्ली-110001 / New Delhi-110001

VERIFICATION

Verified at New Delhi today on this the 24th day of July, 2025 that the contents of above affidavit are true and correct to my knowledge and belief. Nothing is wrong therein and nothing material has been concealed therefrom.

IDENTIFIED BY
Ashutosh Rai, CA&M

24 JUL 2025

ATTESTED
NOTARY PUBLIC
GOVT. OF INDIA



DEPONENT

राम कुमार अग्रवाल / Ram Kumar Agrawal
निदेशक / Director
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in NCR & Adjoining Areas
भारत सरकार / Government of India
17वीं मंजिल, जवाहर व्यापार भवन (एस.टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग,
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
नई दिल्ली-110001 / New Delhi-110001